

THE BODO KACHARI WELFARE AUTONOMOUS COUNCIL (AMENDMENT)  
BILL, 2025

A  
BILL

further to amend the Bodo Kachari Welfare Autonomous Council Act, 2020.

Preamble

Whereas it is expedient further to amend the Bodo Kachari Welfare Autonomous Council Act, 2020, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. II of  
2021

It is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows :-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Bodo Kachari Welfare Autonomous Council (Second Amendment) Act, 2025.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of  
section 43

2. In the principal Act, in section 43, after sub-section (3), the following new sub-section(4) shall be inserted, namely :-

“(4) (i) Notwithstanding anything contained anywhere in this Act, the State Government shall not be responsible for any financial transactions of the Autonomous Council except the grants-in-aid. No financial liability shall be vested in the Government for the acts done and contracts entered into by the Autonomous Council.

(ii) All bid documents of Request For Proposal (RFPs) or tenders floated by the Autonomous Council shall include a clause that the Government shall not be responsible for the financial liabilities arising out of the contracts entered into by the Autonomous Council.

(iii) All procurements of the Autonomous Council which are fully or partially funded from the State budgetary grants shall be within the framework of the Assam Public Procurement Act, 2017 and the rules made thereunder.

(iv) All the rules and regulations applicable for the Public Financial Management in the Government shall be equally applicable for the Autonomous Council.”

Assam Act  
No XXIV of  
2017

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DRAFTED BY THE  
LEGISLATIVE DEPARTMENT  
02.09.2025

## STATEMENT OF OBJECTS AND REASONS

The primary purpose of the Bodo Kachari Autonomous Council (Amendment) Bill, 2025 is to bring financial discipline in the functioning of Autonomous Council.

The core objective of inserting a new sub-section (4) to Section 43 is to bring financial discipline in the functioning of the Bodo Kachari Autonomous Council by inserting the following:

- (i) Notwithstanding anything contained anywhere in this Act, the State Government is not responsible for any financial transaction of Autonomous Council except the Grants-in-Aid. No financial liability is vested in the Government for acts done, contracts entered into by the Autonomous Council;
- (ii) All bid documents of Request For Approval (RFPs) or tenders floated by the Autonomous Council must include a clause that the Government of Assam shall not be responsible for the financial liabilities arising out of the contracts entered into by Autonomous Council;
- (iii) All procurements of the Autonomous Council which are fully or partially funded from the State Budgetary grants shall be within the framework; of the Assam Public Procurement Act, 2017 and the rules made thereunder.
- (iv) All the Rules and regulations applicable for the Public Financial Management in the Government shall be equally applicable for the Autonomous Council.



(Dr. Ranoj Pegu)

Minister

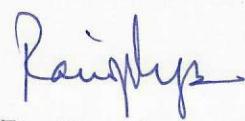
Department of Tribal Affairs (Plain),etc Assam



Principal Secretary  
Assam Legislative Assembly

## FINANCIAL MEMORANDUM

The Bill will not have extra financial burden on the State Exchequer once it comes into force.



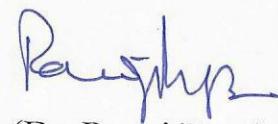
(Dr. Ranoj Pegu)

Minister

Department of Tribal Affairs (Plain),etc Assam

## MEMORANDUM OF DELEGATED LEGISLATION

The Bill involves no proposals for delegation of legislative power to anyone.



(Dr. Ranoj Pegu)

Minister

Department of Tribal Affairs (Plain),etc Assam

**Existing provision of the Bodo Kachari Welfare Autonomous Council Act, 2020 and the proposed provision of the Bodo Kachari Welfare Autonomous Council (Amendment) Bill, 2025**

Amended Section	Existing Provision	Proposed Provision
Amendment of Section 43	<p>(1) There shall be fund called General Council Fund.</p> <p>(2) The fund as aforesaid shall be under separate Sub-Head within the State budget to be held for the purpose of this Act and all moneys realized or realizable under this Act and all moneys otherwise received by the General Council shall be credited to this fund.</p> <p>(3) The accounts of the General Council shall be kept in such form and manner as may be prescribed in consultation with the Accountant General, Assam.</p>	<p>In the principal Act, in section 43, after sub-section (3), the following new sub-section(4) shall be inserted, namely :- "</p> <p>(4) (i) Notwithstanding anything contained anywhere in this Act, the State Government shall not be responsible for any financial transactions of the Autonomous Council except the grants-in-aid. No financial liability shall be vested in the Government for the acts done and contracts entered into by the Autonomous Council.</p> <p>(ii) All bid documents of Request For Proposal (RFPs) or tenders floated by the Autonomous Council shall include a clause that the Government shall not be responsible for the financial liabilities arising out of the contracts entered into by the Autonomous Council.</p> <p>(iii) All procurements of the Autonomous Council which are fully or partially funded from the State budgetary grants shall be within the framework of the Assam Public Procurement Act, 2017 and the rules made there under.</p> <p>(iv) All the rules and regulations applicable for the Public Financial Management in the Government shall be equally applicable for the Autonomous Council."</p>